

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-16/2002/5843/A**

From :- Smti. Jayashree Bora,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Dibyajyoti Mahanta,  
District & Sessions Judge,  
Golaghat.

Dated Guwahati, the <sup>th</sup> 18 July, 2024.

Sub:- **Earned leave.**

Ref:- Your letter no. DJ(G)5264/2024, dated 04.07.2024.

Sir,

With reference to the above, I am directed to inform you that you have granted **earned leave for a period of 06(Six) days from 15.07.2024 to 20.07.2024 along with station leave permission from the evening of 12.07.2024 till the morning of 22.07.2024**, subject to submission of your Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge to the Additional District & Sessions Judge, Golaghat, and in his absence to the next senior most Judicial Officer available at the station.

Yours faithfully,

*sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-16/2002/5844-5845/A, dated** , 18-07-24

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.  
(Copy of leave application is enclosed herewith).
- ✓ 2. The Project Manager, Gauhati High Court.

*h*  
**JT. REGISTRAR (VIGILANCE)**  
*R*